

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

102/241/242/ND/2019  
(CA No.575/2019)

In the matter of :  
Mr. Anil Agrawal

.. PETITIONER

Vs.

Omega Icehill (P) Ltd

..RESPONDENT

SECTION

Under Section 241/242

Order delivered on 03.9.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Shri Kapal Kumar Vohra,  
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. AnshulChowdhary, Mr. Atul Agarwal, Mr.  
RounakNayak, Advocates

For the Respondent/Corporate Debtor : Mr. Nishant Menon, Ms. Kavita Sarin, Mr. Shafiq  
Ahmed, Advocates

ORDER

Learned Counsel for the petitioner/Applicant as well as Ld. Counsel for the non-Applicant/Respondent are present. It is represented by Ld. Counsel for the respondent that the Meeting which was proposed to be convened on 27<sup>th</sup> August, 2019 which prompted the Applicant/petitioner to file this Application <sup>was</sup> not ~~convened~~ convened. Ld. Counsel for the applicant in the circumstances seeks to withdraw this Application. Taking into consideration the said representation, the petition is permitted to be withdrawn.

-Sd-

(K.K. Vohra)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit